

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH
COURT III

116. I.A. 1900/2020 (66(1))

In

C.P.(IB)-211(MB)/2018

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)
SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **10.07.2024**

NAME OF THE PARTIES: Dena Bank
V/s.
Om Shiv Hydro Power & Constructions Pvt Ltd.

Appearance

For Applicant: Adv. Shradha Patil a/w Adv. Malavika Sachin
i/b Indian Law LLP.

For Liquidator : Someone appears but did not given his appearance.

SECTION 09 OF THE IBC, 2016

ORDER

Hearing Through: Virtually and Physical (Hybrid) Mode

Vide order dated 18.03.2024, the present I.A. to be amended in view of the judgment of “**Glukrich Capital Private Ltd. Vs. State of West Bengal and others**”. The amended I.A was served to the respondents through speed post on 16.04.2024, whereas respondent no. 3 was already discharged. Despite of service of notice none appeared on behalf of respondents. One last and final opportunity is granted to respondents to file reply within 02 weeks, failing which the right to file rejoinder shall stand forfeited. List this matter on **30.08.2024**.

Sd-

CHARANJEET SINGH GULATI
Member (Technical)

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Sd-

LAKSHMI GURUNG
Member (Judicial)